

F. No. 12 (3)/2016/Edible Oil/RCD/FSSAI
Food Safety and Standards Authority of India
(A Statutory body under Ministry of Health & Family Welfare, Government of India)
(Regulatory Compliance Division)
FDA Bhawan, Kotla Road, New Delhi-110002

MOST IMMEDIATE

E-MAIL

Dated the, 24th September, 2020

To,

- 1. The Commissioner of Food Safety of All States/UTs**
- 2. All Central Licensing Authorities (Delhi/Mumbai/Chennai/Kolkata/Guwahati)**

Subject :- Prohibition of the production of Blended Edible Vegetable Oil of Mustard Oil - Reg.

Sir/Madam,

Reference is drawn to directions issued vide F. No. Stds/SP-15/T (T(IMST) dated 23rd September, 2020 vide which the blending of Mustard oil with any other edible oil in India has been prohibited with effect from **01st October, 2020.**

All such licensees who have the license for production of Blended Edible Vegetable Oil with Mustard Oil may have stocks of mustard oil/mustard seeds or any other edible oil hitherto used for blending which they need to sell as unblended oils. They may apply for the modification of their FSSAI licenses which will need to be processed and approved by the concerned Designated Officers expeditiously.

Accordingly, it has been decided that all licensing authorities be directed that such modification applications should be processed and granted approval **within time period of 03 (three) days** from the date of submission of the applications.

Issued with the approval of the Competent Authority.

Yours sincerely,


(Shobhit Jain)

Executive Director (Compliance Strategy)

Copy to:-

CITO, FSSAI-for uploading this advisory on FSSAI website immediately.

File No. Stds/SP-15/T(T(IMST))
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(Regulation division)
FDA Bhawan, Kotla Road, New Delhi-110 002

Dated, the 23rd September, 2020

Subject: Direction under Section 16 (5) of Food Safety and Standards Act, 2006 regarding operationalisation of Draft Food Safety and Standards (Prohibition and Restrictions on Sales) Amendment Regulations, 2020.


In exercise of the power conferred under section 92 of the Food Safety and Standards Act-2006, FSSAI had framed the Draft Food Safety and Standards (Prohibition and Restrictions on Sales) Amendment Regulations, 2020.

2. Standards of Blended edible vegetable oil in Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011 permit an admixture of any two edible vegetable oils where the proportion by weight of any edible vegetable oil used in the admixture is not less than 20 per cent. Further, Food Safety and Standards (Prohibition and Restrictions on sales) Regulations, 2011 also permit such admixture.

3. Now, the Government of India, after due deliberation has directed Food Safety and Standards Authority of India to prohibit blending in mustard oil and to facilitate manufacture and sale of pure mustard oil for domestic consumption in public interest.

4. The draft regulations, in this regard, are in the process of being notified and the process of draft notification, consideration of comments, if any that may be received thereon and the finalization of these regulations is likely to take some time. Meanwhile, to implement the said direction of Government of India, it has been decided to operationalise these regulations with effect from 1st October, 2020. No manufacturing of Blended edible vegetable oil with mustard oil as an ingredient shall be allowed with effect from this date.

5. This issues with the approval of the competent authority in exercise of the power vested with Food Safety and Standards Authority of India under Section 18(2)(d) read with Section 16 (5) of Food Safety and Standards Act, 2006.



(N. Bhaskar)
Advisor (Science and Standards)

To

1. All Food Safety Commissioner
3. All Central Designated Offices of FSSAI

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI

Notice for operationalisation of Draft Food Safety and Standards (Prohibition and Restrictions on Sales) Amendment Regulations, 2020

F.No. . Stds/SP-15/T(T(IMST). - The Government of India, after due deliberation has directed Food Safety and Standards Authority of India to prohibit blending in mustard oil and to facilitate manufacture and sale of pure mustard oil for domestic consumption. Consequently, the Food Safety and Standards Authority of India hereby makes the following regulation operational with effect from 1st October,2020.

Draft Regulations

1. These regulations may be called the Draft Food Safety and Standards (Prohibition and Restrictions on Sales) Amendment Regulations, 2020.

1. In the Food Safety and Standards (Prohibition and Restrictions on Sales) Regulations, 2011, in regulation 2.1 relating to “Sale of certain admixtures prohibited”, in sub-regulation 2.1.1, after clause (10) the following clause shall be inserted, namely: -

“(11) Any blended edible vegetable oil containing Mustard Oil.”